MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 20th June, 2012./Jyaistha 30, 1934 (Saka)

The following Act of Parliament received the assent of the President on the 19th June, 2012, and is hereby published for general information:

THE ADMINISTRATORS-GENERAL (AMENDMENT) ACT, 2012

[No. 33 of 2012]

[19th June, 2012]

An Act further to amend the Administrators-General Act, 1963.

Be it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:

1. (1) This Act may be called the Administrators-General (Amendment) Act, 2012.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In sections 9, 10, 29 and 36 of the Administrators-General Act, 1963, for the words "two lakhs", wherever they occur, the words "ten lakhs" shall be substituted.

V. K. BHASIN,
Secretary to the Govt. of India.

PRINTED BY DIRECTORATE OF PRINTING AT GOVERNMENT OF INDIA PRESS, MINTO ROAD, NEW DELHI AND PUBLISHED BY THE CONTROLLER OF PUBLICATIONS, DELHI, 2012.